CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 87/TT/2015

Coram:

Shri Gireesh B. Pradhan, Chairperson Shri A. K. Singhal, Member Shri A. S. Bakshi, Member

Date of Hearing: 07.05.2015 Date of Order : 20.08.2015

In the matter of:

Approval of transmission tariff of Meerut-Moga 765 kV S/C transmission line alongwith associated bays at Meerut & Moga 765/400 kV Sub-stations with 02 Nos. 240 MVAR line Reactors (01no. Switchable & 01 no. non switchable line Reactor) each at Meerut & Moga under "Northern Regional Strengthening Scheme-XXVI" in Northern Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited "Saudamini", Plot No.2, Sector-29, Gurgaon -122 001

.....Petitioner

Vs

- Rajasthan Rajya Vidyut Prasaran Nigam Limited, Vidyut Bhawan, Vidyut Marg, Jaipur- 302 005
- Ajmer Vidyut Vitran Nigam Limited, 400 kV GSS Building (Ground Floor), Ajmer Road, Heerapura, Jaipur
- Jaipur Vidyut Vitran Nigam Limited,
 400 kV GSS Building (Ground Floor), Ajmer Road,
 Heerapura, Jaipur
- 4. Jodhpur Vidyut Vitran Nigam Limited,



400 kV GSS Building (Ground Floor), Ajmer Road, Heerapura, Jaipur

- Himachal Pradesh State Electricity Board,
 Vidyut Bhawan, Kumar House Complex Building II,
 Shimla-171 004
- 6. Punjab State Power Corporation Limited, Thermal Shed T-1 A, Patiala
- 7. Haryana Power Purchase Centre, Shakti Bhawan, Sector-6, Panchkula (Haryana)-134 109
- 8. Power Development Department, Govt. of Jammu and Kashmir, Mini Secretariat, Jammu.
- 9. UP Power Corporation Limited, Shakti Bhawan, 14, Ashok Marg, Lucknow-226 001
- 10. Delhi Transco Limited, Shakti Sadan, Kotla Road, New Delhi-110 002
- 11.BSES Yamuna Power Limited, BSES Bhawan, Nehru Place, New Delhi
- 12. BSES Rajdhani Power Limited, BSES Bhawan, Nehru Place, New Delhi
- 13. North Delhi Power Limited,
 Power Trading & Load Dispatch Group,
 Cennet Building, Adjacent to 66/11 kV Pitampura-3,
 Grid Building, Near PP Jewellers
 Pitampura, New Delhi-110 034
- 14. Chandigarh Administration, Sector-9, Chandigarh
- 15. Uttarakhand Power Corporation Limited, Urja Bhawan, Kanwali Road,



Dehradun

16. North Central Railway, Allahabad

17. New Delhi Municipal Council, Palika Kendra, Sansad Marg, New Delhi-110 002

.....Respondents

For petitioner : Shri S.S. Raju, PGCIL

Shri S.K. Venkatesan, PGCIL Ms Treepti Sonkatar, PGCIL

For respondents : None

<u>ORDER</u>

The petitioner, Power Grid Corporation of India Limited (PGCIL) has filed this petition for approval of the transmission tariff for transmission asset associated with Northern Region System Strengthening Scheme-XXVI in Northern Region in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

2. The details of the asset and its commissioning status is as follows:-

| Name of the Asset | Scheduled COD as per Investment approval | Anticipated COD as on the date of petition | Actual COD as per affidavit dated 30.6.2015 |
|---|---|--|---|
| Meerut-Moga 765 kV S/C transmission line alongwith associated bays at Meerut & Moga 765/400 kV Sub-stations with 02 Nos. 240 MVAR line Reactors (1 no. Switchable & 01 no. non switchable line Reactor) each at Meerut & Moga | 25.3.2015 | 1.3.2015 | 12.5.2015 |

- 3. During the hearing on 7.5.2015, the representative of the petitioner prayed for grant of Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations in respect of the instant asset.
- 4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.
- 5. We have considered the submissions of the petitioner. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of Procedure for making of application for determination of tariff, publication of the application and other related matters Regulations, 2004 such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

- 6. After carrying out preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run in case of the instant asset, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff for the instant asset in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para 7 of this order for the years 2015-16 and 2016-17.
- 7. The details of the tariff claimed by the petitioner and tariff allowed by the Commission are as under:-
 - A. Annual transmission charges claimed by the petitioner in respect of instant transmission asset are as follows:-

| | | | | (₹ in lakh |
|---------|----------|----------|----------|------------|
| 2014-15 | 2015-16 | 2016-17 | 2017-18 | 2018-19 |
| 796.95 | 10259.88 | 11315.67 | 11590.06 | 11346.84 |

B. Annual transmission charges allowed in respect of instant transmission asset are as follows:-

| (₹ in lakh) | | |
|-------------|---------|--|
| 2015-16 | 2016-17 | |
| 7281.20 | 9052.59 | |

8. The AFC allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges

allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

- 9. The petitioner is directed to submit the following information, besides the information sought vide RoP dated 7.5.2015, on affidavit by 4.9.2015 with a copy to the beneficiaries/respondents:
 - a) Reconcile the interest rate for IBRD-V loan in Form-9C with supporting documents;
 - b) Supporting documents for exchange rate at the time of COD of IBRD-V; and
 - c) Yearwise details of liability discharged, corresponding to initial spares procured upto cut-off date, separately among sub-station and transmission line.
- 10. The petitioner is directed to work out the tax on return on equity and the deferred tax liability for the period 2014-19 as per the observations made in order dated 31.3.2015 in Petition No. 532/TT/2014.

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(A.S. Bakshi) (A. K. Singhal) (Gireesh B. Pradhan)
Member Member Chairperson